

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 532/2016**

**IN THE MATTER OF:**

Variscon Engineering Services Pvt. Ltd.  
v.  
Pier-One Constructions Pvt. Ltd.

.... Applicant/Petitioner  
.... Respondent

**under Section 433(e) & 434**

**Order delivered on 24.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Kailash Chandra, Advocate

For the Respondent:

**ORDER**

An affidavit of substituted service complying with the order passed by this Tribunal has been filed which meets the requirement of Order 5 Rule 20 CPC read with Rule 35 of the NCLT, Rules 2016.

Despite notice published in two newspapers and affixation on the walls of the registered office of the respondent company to appear before this Tribunal today i.e. 24.10.2017, no one has come forward to oppose the petition. Proceeded ex-parte.

List for arguments on 14.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**  
  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**